

- (४) ट्रावनकोर कांचीन में नागरकोइल और कुमारी अन्तरीण;
- (५) मद्रास-राज्य का कोयम्बटूर जिला;
- (६) उड़ीसा में गोपालपुर के निकटवर्ती इलाके।
- (ख) जी नहीं।

†[THE MINISTER FOR NATURAL RESOURCES (SHRI K. D. MALAVIYA):

(a) A preliminary Wind Survey has indicated that wind mills may be economically operated in the following regions:—

- (i) South-west Rajasthan;
- (ii) Certain areas in Saurashtra;
- (iii) Belgaum and Dharwar districts in Bombay State;
- (iv) Nagercoil and Cape Comorin in Travancore-Cochin;
- (v) Coimbatore district in Madras State;
- (vi) Areas near Gopalpur in Orissa.

(b) No, Sir.]

HIGH COURT IN PART 'C' STATES

183. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) which of the Part 'C' States have High Courts of their own; and

(b) which are the Part 'C' States that are under the jurisdiction of the High Courts of other States?

THE MINISTER FOR HOME AFFAIRS (PANDIT GOVIND BALLABH PANT): (a) No Part 'C' State has a High Court of its own. There is a Judicial Commissioner's Court in the States of Ajmer, Bhopal, Himachal Pradesh, Kutch and Vindhya Pradesh. The States of Manipur and Tripura have a joint Judicial Commissioner. The Courts of Judicial Commissioners have been declared as High Courts by

the Judicial Commissioner's Courts (Declaration as High Courts) Act, 1950.

(b) The State of Delhi is under the jurisdiction of the Punjab High Court, while the State of Coorg is under the jurisdiction of the Mysore High Court.

LEGISLATION REGULATING THE DUTIES AND POWERS OF THE COMPTROLLER AND AUDITOR-GENERAL

184. DR. R. P. DUBE: Will the Minister for FINANCE be pleased to state when the bill regulating the duties and powers of the Comptroller and Auditor-General is likely to be placed before Parliament?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): The matter is still under consideration. The contemplated legislation requires careful and detailed consideration and it is not possible to say now when exactly the relevant Bill can be brought forward.

REPORT OF THE TAXATION ENQUIRY COMMISSION

185. DR. R. P. DUBE: Will the Minister for FINANCE be pleased to state:

(a) the total expenditure incurred by the Taxation Enquiry Commission on the printing of its report;

(b) the date on which its staff was disbanded;

(c) the number of copies of its Report which have been printed for sale to the public; and

(d) whether the memoranda submitted by the various Ministries to the Commission are being published?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) The report was printed at the Government of India Press. The expenditure on its printing will, therefore, form part of the total expenditure